About this policy		This is a claims made and notified policy. This means that, subject to its other provisions, the policy only covers claims first made against you in the policy period and which are also notified to us in that period. It is important that you understand the full extent of your and our rights and duties under this policy so we urge you to read the entire policy carefully. All words and phrases that appear in bold type (except headings) have special meaning and are defined under Definitions (Section VIII) of this policy.			
I.	Our promise to you	We will indemnify you for any claim that falls within What has to go wrong (Section II) under this policy, What we will pay (Section IV) under this policy, and How much we will pay (Sec V) under this policy.			
		We will not make any payment in connection with any claim unless we are notified in accordance with What you must notify and when (Section III) under this policy, the premium and applicable retention are paid, and you are in compliance with your obligations to us (Section VII) under this policy. Also, we will not make any payment that is excluded by What we will not pay (Section VI) under this policy.			
wrong your		The performance of business activities on or after the retroactive date by you or anyone on your behalf, including your subcontractors and outsourcers, results in a claim first made against you during the policy period for any actual or alleged:			
		a. Unintentional breach of a written contract brought by a client ;			
		 negligence or breach of any duty to use reasonable care, including but not limited to negligent transmission of a computer virus, worm, logic bomb or Trojan horse or negligence in connection with a denial of service attack, or negligent misrepresentation; 			
		c. intellectual property infringement (but not any patent infringement or trade secret misappropriation), including but not limited to copyright infringement, trademark infringement, trademark dilution, trade dress infringement, publicity rights violations, cyber squatting violations, moral rights violations, any act of passing-off, or any misappropriation of formats, characters, trade names, character names, titles, plots, musical compositions, voices, slogans, graphic material or artwork;			
		 unfair competition, deceptive business practices or false designation of origin but only when asserted in conjunction with and based on the same allegations as a claim under What has to go wrong (c) above; 			
		e. breach of any duty of confidentiality, invasion of privacy, or violation of any other legal protections for personal information, including but not limited to false light, intrusion upon a person's seclusion, public disclosure of a person's private information, misappropriation of a person's picture, name, voice or identity for commercial gain, unauthorised interception or recording of images or sound in violation of any civil anti-wiretap statute; or			
		f. defamation, including but not limited to libel, slander, trade libel, product disparagement, or injurious falsehood.			
III.	What you must notify and when				
A.	Claims	It is a condition precedent that you must notify us of claims against you as soon as practicable and within the policy period . Proper notification of claims must be sent in accordance with the notification details in the schedule.			
В.	Potential claims	You may notify us of potential claims under this policy. If you do, such notification must be provided as soon as practicable and within the policy period, and must to the fullest extent possible identify the particulars of the potential claim, including identifying the potential claimant(s), the likely basis for liability, the likely demand for relief, and any additional information about the potential claim that we reasonably request. If such a potential claim notification as if it had first been made against you on the date you properly notified us of it as a potential claim, even if that claim is first made against you after the policy period has expired. Proper notification of potential claims must be sent in accordance with the notification details in the schedule.			

Policy wording

C. Automatic extended reporting period If we renew this policy, then we agree to accept your proper notification of claims and potential claims under this policy up to 30 days after the policy period has expired, provided you first become aware of the claim or potential claim during the last 30 days of the policy period.

If we cancel this policy or do not offer renewal terms for this policy, then we agree to accept your proper notification of claims and potential claims under this policy up to 30 days after the policy period has expired, provided you first become aware of the claim or potential claim during the last 30 days of the policy period or during the 30 day window immediately following the policy period, and such claim or potential claim directly arises from business activities first performed after the retroactive date but before the end of the policy period.

The automatic extended reporting periods described in this section do not apply unless **we** are notified of such **claim** or **potential claim** as soon as practicable but no later than 30 days from the date **you** first learned of the **claim** or **potential claim**, and they do not apply to any policy that **we** have cancelled or refused to renew due to or failure to comply with Your obligation to us (Section VII)

IV. What we will pay

- A. Payments toward defence costs will pay covered **defence costs** on **your** behalf, and covered **defence costs** on behalf of **your employees** with **your** prior consent subject to What we will pay C. below provided **you** have paid the applicable **retention**.
- B. Payments toward claim resolution
 We will pay the amount agreed by you and us through good faith negotiation, mediation or some other form of alternative dispute resolution to settle a claim or satisfy a judgment or arbitration against you or your employee(s) subject to What we will pay C. below, including any judgment or award ordering the payment of claimant's attorney fees and costs. Such amounts to be paid by us shall not include or be calculated based on any of your overhead expenses, or profits, salaries or wages, or any future cost of doing business, including but not limited to the cost of any future licence or royalty.
- C. Payments towards claims against your employees Subject to your written request following your review of a claim against an employee, we will pay sums as described in What we will pay A. and B. above on behalf of your employee due to a claim being made against him or her that directly arises from the performance of your business activities. The only payments we will make toward a claim against your employee under this policy are payments to which you would be entitled under this policy if the same claim against your employee had been made against you. However, we will not deny cover for payments toward a claim against your employee due to any failure by you to comply with What we will pay (Section IV) where the failure is solely attributable to your employee's failure to notify you of the claim against him or her as soon as practicable.

We will not pay for any portion of any claim against your employee that:

- a. arises out of any fraudulent conduct, dishonest conduct, criminal conduct, malicious conduct, conduct committed in reckless disregard of another's rights (but not in respect of a defamation claim), conduct intended to cause harm to another person or business, or any knowing or willful violation of a law committed by **your employee**; however, this exclusion will not apply unless such conduct, or willful violation of the law has been established by a final adjudication in any judicial, administrative, or alternative dispute resolution proceeding, or by **your or your employee's** admission in a proceeding or otherwise, at which time **you** shall reimburse **us** for all payments made by **us** in connection with such conduct or willful violation of the law and all of **our** duties in respect of that entire **claim** shall cease;
- arises out of any matter that prior to the first day of the **policy period you** knew or reasonably ought to have known would be likely to lead to a **claim** against **you** or **your employee**; or
- c. results in whole or in part from **your employee's** admission of liability in a proceeding or otherwise.

D. Payments toward your own declaratory relief actions We will pay reasonable attorney's fees on **your** behalf in excess of the amount of the **retention** to prosecute **your** own declaratory relief action if:

Policy wording

- a. a claimant has advised **you**, in writing, that **you** are committing copyright or trademark infringement;
- b. after that claimant has asserted such a written **claim**, and after **you** have filed a declaratory relief action directly in response to that **claim**, the claimant files a counterclaim against **you** alleging copyright or trademark infringement; and
- c. the counterclaim is covered under this policy and pending against **you** while **you** are prosecuting **your** declaratory relief action.
- E. Payments toward your outstanding fees If **your client** refuses to pay **your** contractually agreed fees (including any amount **you** are legally liable to pay a sub-contractor at the date **your client** first refuses to pay), and **you** satisfy **us** that:
 - a. you do not have reasonable grounds to legally compel payment of the amount owed; and
 - b. there is written evidence from your client that they intend to make a legitimate claim against you for an amount covered by this policy that is greater than the amount you are owed;

then we will pay the amount you are owed in excess of the amount of the retention (excluding any amount for your lost profit, mark-up and liability for taxes or its equivalent) if you satisfy us that our payment is reasonably likely to fully and finally resolve all known claims and potential claims by that client.

If subsequently a **claim** is still made against **you** following **our** payment of **your** outstanding fees, then these payments **we** have made less any amount recovered from **your client** in respect of **your** contractually agreed fees will be a credit against any amounts payable by **us** in the defence and/or resolution of that **claim**. Any credit that may remain after that **claim** is resolved may be applied against any amounts payable by **us** in the defence and/or resolution of any other **claim** subject to coverage under this policy or, at our discretion, may stand in reduction of the **Policy Limit**.

F. Defence arrangements We have the right but not the obligation to take control of and conduct in **your** name, the investigation, settlement or defence of any claim. If we think it necessary we will appoint a lawyer, adjuster or other appropriate person to deal with the claim. Proceedings will only be defended if there is a reasonable prospect of success and taking into account the commercial considerations of the cost of defence.

V. How much we will pay

Our maximum paymentThe policy limit is the maximum we will pay under this policy for any single claim (inclusive of
defence costs) and the maximum we will pay for the total aggregate of all claims (inclusive of
defence costs) and all other payments expressly covered by this policy.However, if a policy sub-limit is specified in the schedule to this policy, then such sub-limit shall
apply. All sub-limits under this policy are included within the policy limit and are not in addition
to the policy limit.Paying the policy
limitAt any stage, we can pay you the remainder of the policy limit, after which we will have no
further liability to you under this policy, either for defence costs, claim(s) or otherwise.At any stage, we can pay you the remainder of a sub limit, after which we will have no further
liability to you either for defence costs, claim(s), or otherwise.

VI. What we will not pay

Exclusions

We will not make any payment, including defence costs toward any portion(s) of any:

 claim for, alleging, or arising from any contractual liability where at the time such contract was entered you were aware or reasonably ought to have been aware that there were not sufficient technical, logistical, or financial resources to perform the contract as promised, including your promise to meet a certain performance standard under a service level agreement;

Policy wording

- 2. **claim** for, alleging, or arising from any breach of a warranty or guarantee; however, this exclusion will not apply to the following:
 - a. **your** warranty or guarantee that **you** will use reasonable care and skill in the performance of a contract;
 - b. **your** warranty or guarantee that any software, hardware, firmware, or related services falling within **your business activities** will not infringe another's intellectual property rights;
 - c. any implied warranty or similar statutory term requiring any software, hardware, or firmware falling within **your business activities** to meet a certain standard of quality, safety or fitness, even if **you** have expressly warranted that such software, hardware, or firmware will meet the legally required standard to which **you** are subject;
 - d. **your** warranty or guarantee that any software, hardware, firmware, or related services falling within **your business activities** will substantially conform to any material, written specifications and performance standards forming part of the contract between **you** and **your client**;
- 3. **claim** for, alleging, or arising from any breach of any exclusivity, non-competition, non-solicitation, or other similar commercial terms in **your** contract with a **client**;
- 4. **claim** resulting in an award for consequential loss, special damages, or loss of claimant's profits. However, this exclusion will not apply to:
 - a. breach of a warranty made by **you** that any software, hardware, firmware, or related services falling within **your business activities** will not infringe another's intellectual property rights;
 - b. breach of an express contractual provision that is solely triggered by the disclosure of **your client's** confidential information;
 - a court's award of consequential, special or indirect damages resulting from your contractual disclaimer of such damages being deemed unenforceable by the same court issuing the award;
 - d. any portion of such an award that falls within and is subject to a monetary cap on damages contained in **your** contract with a **client**, or
 - e. any contract between **you** and a governmental entity that has insisted, in writing, that it retain the right to recover consequential damages as a precondition to the execution of the contract;
- 5. claim for, alleging, or arising from any defect in any software, hardware, firmware, or associated network cabling that is solely caused by a third party, including but not limited to any third party software supplier, manufacturer or originator; however, this exclusion will not apply to: (1) covered defence costs we pay on your behalf to defend such claims but only until (if ever) there is a finding in any legal proceeding (including any arbitration) or any admission that the defect at issue is solely caused by a third party, at which time our duty to defend you will end and you shall reimburse us for all defence costs that we have paid toward that claim, or (2) any amount you satisfy us that you are legally able to recover under a written contract;
- 6. claim for, alleging, or arising from any costs or expenses involved in the repair, upgrade, correction, recall or replacement of any software, hardware, firmware, or associated network cabling, or any costs or expenses relating to your legal obligation to comply with an injunction; however, this exclusion will not apply to any portion of a judgment requiring you to pay direct damages to your client for breach of contract;
- 7. claim for, alleging, or arising from any false or misleading advertisement about your goods or services that is published or broadcast to the general public or a specific marketing segment for the purpose of promoting any aspect of your business; however, this exclusion will not apply to any covered portion of any claim based on your alleged unauthorized use of another's trademark.
- 8. **claim** for, alleging, or arising from **your** commercial decision to cease providing a particular product or service but only if **you** are contractually obligated to continue

Policy wording

providing such product or service;

- claim for, alleging, or arising from any self-replicating, malicious code that was not specifically targeted to your system; however, this exclusion will not apply to any covered portion of any claim for negligent transmission of a computer virus, worm, logic bomb, or Trojan horse;
- 10. claim for, alleging, or arising from any commercial dispute with your business partner or business associate, including but not limited to any reseller, distributor, original equipment manufacturer, third-party sales agent, systems integrator, or joint venturer, but only to the extent such a claim is based upon:
 - a. a commission or royalty, or any other term upon which such partner or associate is to be compensated in connection with doing business with **you**, or any compensation or remuneration promised or owed by **you** pursuant to those terms; or
 - b. your decision to cease doing business with such a partner or associate.
- 11. **claim** for, alleging, or arising from any infringement, use, or disclosure of a patent, or any use, disclosure or misappropriation of a trade secret;
- 12. claim for, alleging, or arising from any fraudulent conduct, dishonest conduct, criminal conduct, malicious conduct, conduct committed in reckless disregard of another's rights (but not in respect of a defamation claim), conduct intended to cause harm to another person or business, or any knowing or willful violation of a law, whether committed by you or committed by another whose conduct or violation of the law you have ratified or actively condoned; however, this exclusion will not apply unless such conduct, or willful violation of the law has been established by a final adjudication in any judicial, administrative, or alternative dispute resolution proceeding, or by your own admission in a proceeding or otherwise, at which time you shall reimburse us for all payments made by us in connection with such conduct or willful violation of the law and all of our duties in respect of that entire claim shall cease;
- 13. **claim** for, alleging, or arising from any unfair competition, deceptive trade practices, restraint of trade or antitrust statute, legislation or regulation; however, this exclusion will not apply to any covered portion of any **claim** for unfair competition, deceptive trade practices, or false designation of origin where that cover is expressly granted under What has to go wrong (Section II);
- 14. claim for, alleging, or arising from any governmental enforcement of any state or federal/central regulation, including but not limited to any regulation promulgated by the Federal Trade Commission, Federal Communications Commission or the Securities and Exchange Commission or equivalent entities in any jurisdiction;
- 15. **claim** for, alleging, or arising from any:
 - a. liability or breach of any duty or obligation owed by **you** regarding the sale or purchase of any stocks, shares, or other securities, or the misuse of any information relating to them, including breach or alleged breach of any related legislation or regulation, including but not limited to the U.S. Securities Act of 1933 and Securities Exchange Act of 1934, both as amended;
 - b. liability or breach of any duty or obligation owed by **you** regarding any statement or representation (express or implied) contained in **your** accounts, reports or financial statements, or concerning **your** financial viability;
 - c. liability or breach of any duty or obligation owed by **you** regarding financial advice **you** give or the arrangement of any financing or credit by **you**;
 - d. violation of any taxation law or regulation(s);
 - e. breach of any fiduciary duty owed by you;
- 16. **claim** for, alleging, or arising from any:
 - racketeering or conspiracy law, including but not limited to violation of the Racketeer Influenced and Corrupt Organizations (RICO) Act and all amendments to this Act or any rules or regulations promulgated under it;

Policy wording

- b. collusion, extortion, or threatened violence;
- 17. claim for, alleging, or arising from any:
 - a. liability or breach of any duty or obligation owed by you in connection with the operation or administration of any health, pension or employee benefit scheme, plan, trust or fund, including but not limited to violation or alleged violation of any related legislation or regulation such as the Employee Retirement Income Security Act of 1974;
 - b. liability or breach of any duty or obligation owed by you as an employer, including but not limited to any allegation of discrimination, harassment, or wrongful termination;
 - c. liability or breach of any duty or obligation owed to you and/or your shareholders by any of your director(s), officer(s), trustee(s), or board member(s), including but not limited to any allegation of insider trading or breach of any duty of corporate loyalty;
- claim for, alleging, or arising from any chargeback, liability or fee incurred by you or your client as a result of a merchant service provider, including any credit card company or bank, wholly or partially reversing or preventing a payment transaction;
- 19. claim made against you by:
 - a. any person or entity falling within the definition of you;
 - b. any entity in which **you** directly or indirectly hold more than a 15% ownership interest, or that **you** directly or indirectly manage, control, or operate, in whole or in part; or
 - c. any person or entity that directly or indirectly holds more than a 15% ownership interest in **you**, or that directly or indirectly owns, manages, controls, or operates **you**, in whole or in part;

however, this exclusion will not apply to any portion of any **claim** based on a liability to an independent third party directly arising out of the performance of **your** defined **business activities** but which is brought against **you** via a subsidiary, parent or sister company;

- 20. claim made against you by any person or entity that you currently employ or formerly employed, including but not limited to employees, freelancers, and independent contractors; however, this exclusion will not apply to any portion of any claim solely based on business activities performed when such person or entity was not working for you;
- 21. **claim** for or arising from **your** provision of any sweepstakes, gambling activities, or lotteries;
- 22. claim for which you are legally obligated to pay punitive and/or exemplary damages; however we will pay an award of such damages if insurable in the jurisdiction where such award was first ordered and permissible in the jurisdiction where the policy is issued;
- 23. **claim** for which **you** are legally obligated to pay criminal, civil, or regulatory sanctions, fines, penalties, disgorgement of profits, treble damages, and/or multiple damages, including but not limited to those imposed by any federal/central, state, or local governmental body or by ASCAP, BMI, SESAC, or other similar licensing organization;
- 24. **claim** arising out of any matter that prior to the first date of the **policy period** (or if this policy is a renewal then prior to the first date of the first policy issued to **you** by **us** and from which the current policy forms an unbroken chain of successive policies issued to **you** by **us**), **you** knew or reasonably ought to have known would be likely to lead to a **claim**;
- claim for or arising from any armed struggle, civil unrest or conflict or any nationalization, confiscation, requisition, expropriation, appropriation, seizure or destruction of property by or under the order of any government or public or local authority;
- 26. **claim** for, alleging, or arising from any act or threatened act of terrorism, including but not limited to the use of force or violence, of any person(s) or group(s) of persons whether acting alone or on behalf of or in connection with any organisation(s) or government(s), committed

Policy wording

for political, religious, ideological or similar purposes including the intention to influence any government and/or to put the public, or any section of the public, in fear;

- 27. claim for, alleging, or arising from any pollution, contamination or toxic exposure, including but not limited to any pollution, contamination or toxic exposure caused by or arising out of the following: noise, electromagnetic fields, radio waves, nuclear radiation, or radioactive contamination; or the mining, processing, manufacturing, use, testing, ownership, sale or removal of asbestos, asbestos fibres or material containing asbestos; or exposure to asbestos, asbestos fibres or materials containing asbestos; or the provision of instructions, recommendations, notices, warnings supervision or advice given, or which should have been given, in connection with asbestos, asbestos fibres or structures or materials containing asbestos;
- 28. **claim** for, alleging, or arising from any bodily injury, including but not limited to death, mental injury, and mental disease; however, this exclusion does not apply to:
 - a. a **claim** (except if brought in the USA or Canada) for bodily injury directly arising from designs, plans, specifications, formulae, directions or advice prepared or given by **you** for a fee;
 - b. any portion of any **claim** seeking damages for mental anguish or distress where such damages solely stem from a covered cause of action for defamation, breach of privacy, or negligent publication;
- 29. **claim** for, alleging, or arising from any failure or interruption of service provided by an internet service provider, telecommunications provider or other utility provider except when **you** provide those services as part of **your business activities**;
- 30. **claim** for, alleging, or arising from any damage to, or destruction or loss of use of any tangible property; however, this exclusion does not apply to:
 - a. damage to data, or destruction or loss of use of data;
 - b. a **claim** (except if brought in the USA or Canada) directly arising from designs, plans, specifications, formulae, directions or advice prepared or given by **you** for a fee;
 - c. any document, information, data or model given to **you** by a client and for which **you** are responsible.
- 31. **claim** brought outside the countries set out in the schedule under **Applicable Courts** unless you have worldwide cover. This includes proceedings in the Applicable Courts which are based on a judgment or award outside the **Applicable Courts**.

VII. Your obligations to us

Your representations	You agree that all representations (whether verbal or written) made by you or on your behalf in connection with the application for this policy and all materials submitted by you or on your behalf in connection with the application for this policy are true, complete, and not misleading. If we learn that such representations or submitted materials were untrue, incomplete, or misleading, in any material respect, then we are entitled to treat this policy as if it had never existed.
Your dealings with others	We will not make any payment under this policy if you , when dealing with your client or a third party, admit that you are liable (unless you have our prior written consent), or collude to obtain a recovery under this policy, or prejudice our rights of recovery against any party.
	You must also ensure that our rights of recovery, including but not limited to any subrogated rights of recovery, against a third party are not unduly restricted or financially limited by any term in any of your contracts.
	You must also not reveal the amount of cover available under this insurance, unless you had to give these details in negotiating a contract with your client (including negotiating any request for proposal), you are required by law or compelled by a court, or you otherwise have our prior

written consent.

Providing us with information and assistance	You must provide us with full and accurate information about any claim or potential claim that you have notified to us under this policy. If you, or anyone on your behalf, tries to deceive us by deliberately giving us false information in connection with such a notification, we immediately shall be relieved of all obligations under this policy with respect to the notification at issue, including our duty to defend you.			
	If we have accepted notice of any claim or potential claim under this policy, then It is a condition precedent that you must:			
	 give us, or anyone appointed by us, at your expense, all the assistance, cooperation and information which we reasonably require under this policy, and you must do anything which we reasonably request to avoid, minimize, or resolve any claim or potential claim, including paying the retention when requested by us; 			
	 notify us as soon as practicable of all settlement offers made by a claimant in connection with such claim(s) or potential claim(s); 			
	 give us all assistance and cooperation we reasonably require to pursue at our expense any subrogated right of recovery we may have in connection with such claim or potential claim. 			
	If a situation arises where we have a good faith belief that a claimant's monetary offer to settle a covered claim is reasonable when you do not, then we will neither compel you to accept the settlement offer nor will we cease providing cover for such a claim merely because you did not accept the offer. However, if we recommend that you do accept such an offer and you elect not to, then our maximum payment toward that particular claim , following the rejection or expiration of that offer will be outstanding covered defence costs incurred up to the date the settlement offer was rejected or expired, plus the amount of the unaccepted settlement offer, minus your remaining retention on the day the settlement offer is rejected or expires. If this amount is in excess of the retention , then at your request and subject to our discretion we will pay this amount to you in a lump sum payment in return for you fully releasing us from all liability with respect to the unsettled claim , including our duty to defend you .			
	In exchange for this release, we will not seek reimbursement for any portion of our claim payment to you , even if the claim is later resolved for less than the amount we paid you .			
Notifying us of changes to your business	You must promptly tell us if you materially change your business, acquire or merge with another business or if any party acquires your business. We will only provide cover under this policy for such a change if we have given our written approval and you have agreed to all additional coverage terms and/or additional premium we may request to cover the change in risk. However, you have no obligation to notify us under this section of any entity that falls within subsection (b) of the definition of acquired entity under Definitions (Section VIII) of this policy.			
Satisfying your retention	We will not make any payment under this policy unless you pay the applicable retention . You may not insure the retention , and neither sums paid toward uncovered portions of claims nor payments you recover from another insurer or indemnitor will erode the retention .			
	If you reasonably establish that a series of claims against you directly arise from:			
	 the same original cause, a single source or a repeated or continuing problem in your work; or 			
	2. a single or continuing investigation or a common set of facts or state of affairs in relation to a defamatory statement;			
	then all such notifications that we accept and agree are related will be treated as a single claim and you need only pay a single retention . All of the notifications that are related will be considered as having been made on the date of your first proper notification to us .			
VIII. Definitions	All phrases and words that appear in bold type in this policy (excluding headings), either in singular or plural form, have the meaning that is given to them below:			
Acquired entity	"Acquired entity" means:			

	a.	any entity that the Insured directly or indirectly acquires during the policy period , but only to the extent that the entity performs the same business activities as the Insured and only if the annual revenue or the total book value of the consideration provided in return for such control is less than 10% of the Insured's annual revenue, and no claim or potential claim exists against such entity that has resulted or is reasonably likely to result in a payment in excess of 50% of the retention (including defence costs);			
	b.	any entity that the Insured acquires during the policy period which has an annual revenue of more than 10% of the Insured's annual revenue, but only if you have provided us with written notification of the acquisition within 30 days of such, and only if we have provided our written consent to provide coverage to that entity under this policy, such consent never to be unreasonably withheld; and			
		ourposes of this definition, "acquires" means taking ownership of over 50% of the tanding voting stock or interest, or assets of any business entity.			
Applicable courts	"Applicable courts" means the courts stated as the "applicable courts" on the schedule attached to this policy.				
Business activities	"Business activities" means those activities described as "business activities" on the schedule to this policy, and which are performed within the geographical limit .				
Claim	"Claim" means any written assertion of liability or any written demand for financial compensation or injunctive relief made against you .				
Client	"Client" means any person or entity with whom you have contracted in writing to provide services or deliverables that expressly fall within your business activities .				
Defence costs	prior clair oblig inclu	ence costs" means all reasonable and necessary legal costs and fees incurred with our consent to investigate, settle, defend and/or appeal or respond to an appeal of a covered n , including any premiums on attachment or appeal bonds (however, we are under no pation to apply for or furnish such bonds), pre-judgment and post-judgment interest, but not iding any overhead costs, general business expenses, salaries, or wages incurred by you by other person or entity entitled to coverage under this policy.			
Employee	"Employee" means an individual performing employment duties solely on your behalf in the ordinary course of your business activities , who is subject to your sole control and direction and to whom you supply the instrumentalities and place of work necessary to perform such business activities . You and your independent contractors will not be treated as employees under this policy.				
Existing subsidiary		sting subsidiary" means each and every entity identified on the application for this policy, only if:			
		the Insured directly or indirectly owns more than 50% of the assets or outstanding voting shares or interests as of the first day of the policy period , and its annual revenue is included on your application for this policy .			
		the Insured forms the entity during the policy period , and directly or indirectly owns more than 50% of the assets or outstanding voting shares or interests, and that entity does not fall within the definition of acquired entity above.			
Geographical limit	Geo polic	graphical limit" means the limit stated as the "geographical limit" on the schedule to this y.			
Insured	"Insı	ured" means the entity stated as "the insured" on the schedule to this policy.			
Policy limit	"Policy limit" means the amount stated as the "policy limit" on the schedule to this policy.				
Policy period	"Policy period" means the period of time stated as the "policy period" on the schedule to this policy.				
Potential claim	"Potential claim" means any matter reasonably likely to lead to a claim covered under this policy.				
Retention	"Ret	ention" means the amount as stated as the "retention" on the schedule to this policy.			

Retroactive date	troactive date" means the date stated as the "retroactive date" on the schedule to this policy. wever, in respect of any claim or potential claim arising out of activities performed by an quired entity above, "retroactive date" means the date the Insured first took control of such ity, unless otherwise agreed by us in writing.	
We/Us/Our	We," "Us," and "Our," means IFFCO Tokio General Insurance Company at 4 th and 5 th Floors, Plot No. 3, Sector 29, Gurgaon, 122001, India.	
You/Your	"You" and "Your" means:	
	 a. the Insured, existing subsidiaries, and acquired entities, but not including employees or independent contractors of the Insured or any existing subsidiary or acquired entity; 	
	 board members, executive officers, in-house counsel, risk managers, chief technology officers, chief information officers, and chief privacy officers of the Insured, existing subsidiaries, and acquired entities; and 	
	c. a person or entity that takes legal control of the insured, existing subsidiary, or acquired entity upon the insolvency or bankruptcy of the insured, existing subsidiary, or acquired entity.	

IX.	General matters		
	Other insurance	vali pro	<i>i</i> payment due under this policy is specifically excess of and will not contribute with any other d insurance, regardless if the insurance is collectible or not, including but not limited to any ject-specific or production-specific insurance policy purchased by you or any third-party. s policy is not subject to the terms set forth in any other insurance policy.
	Choice of law	Thi	s policy, including its construction, application and validity, is governed by the laws of India.
	Arbitration	a.	Any dispute or difference between the parties arising out of or in respect of this policy shall be referred to a sole arbitrator or, in the case of disagreement as to the identity of the sole arbitrator, to three arbitrators, one each to be appointed by you and us and the third arbitrator to be nominated by the two arbitrators so appointed. The Arbitration proceedings shall be governed by the Arbitration and Conciliation Act 1996.
		b.	The seat of the arbitration shall be India and the arbitration proceedings shall be in the English language.
		C.	The tribunal shall decide the costs of the arbitration proceedings. It is a condition precedent to any right of action or suit upon this policy that an arbitral award shall be first obtained.
		d.	If this arbitration clause is held to be invalid in whole or in part, then all disputes shall be referred to the exclusive jurisdiction of the Indian Courts.
			You and we are the only parties to this policy. No other person has any rights to enforce any term of this policy but this does not affect any right or remedy of a third party which exists under any applicable law in force.
	Cancellation	re pr pr	e will only cancel this policy if you intentionally make a material misrepresentation to us in gard to any claim or potential claim notified to us under the policy, in which case we will ovide you with a notice of cancellation in accordance with applicable law. We will return a o-rata amount of premium unless we have accepted any notification of any claim or otential claim before the cancellation takes effect.